GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3542 ANSWERED ON:16.08.2010 ELECTION OF WORKS COMMITTEE IN CIL Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour laws being violated by the Coal India Limited (CIL) and its ancillary companies by not holding the elections to the Works Committee under Section-3 of the Industrial Dispute Act, 1947 alongwith the non implementation of Works Committee report;
- (b) if so, whether the Government has received any complaint in this regard; and
- (c) if so, the details thereof alongwith the action taken by the Government against the such officials /company as well as the labour inspectors found guilty?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): No Works Committee as required under section 3 of Industrial Disputes Act, 1947 has been constituted in many of the industrial establishments of Coal India Limited.
- (b): Yes, Madam. Some Trade Union leaders have represented regarding non holding of election for workers for formation of Works Committee under section 3 of the Industrial Disputes Act, 1947.
- (c): The Chief Labour Commissioner (Central) has issued circular to all their Regional Heads directing them to initiate all necessary steps to ensure that Works Committees are constituted in the establishments of Coal Fields employing 100 or more workmen. Besides, Deputy Chief Labour Commissioner (Central), Dhanbad, Jabalpur, Bhubaneshwar and Regional Labour Commissioners (Central), Raipur where coal fields are existing have already issued show cause notices to the management of subsidiaries of Coal India Ltd. for failing to constitute Works Committee in their establishments falling under section 3 of the Industrial Disputes Act, 1947.